

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

ORIGINAL APPLICATION NO: 785/2000

DATE OF DECISION: 7/11/2000

Shri Jayant Jagannath Shirsat

Applicant.

Ms.Niranjani Shetty

-----Advocate for  
Applicant.

Versus

Board of Apprenticeship Trg.Mumbai

-----Respondents.  
& 4 Ors.

-----Advocate for  
Respondents.

CORAM:

Hon'ble Smt. Shanta Shastry, Member(A)

1. To be referred to the Reporter or not? } No
2. Whether it needs to be circulated to  
other Benches of the Tribunal? }
3. Library. Yes

Shanta S  
(SHANTA SHASTRY)

MEMBER(A)

abp

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH  
ORIGINAL APPLICATION NO: 785/2000  
DATED THE 7th DAY OF NOV. 2000

CORAM:HON'BLE SMT.SHANTA SHAstry, MEMBER(A)

Shri Jayant Jagannath Shirsat,  
Lower Division Clerk,  
Board of Apprenticeship,  
Training (WR),  
New Administrative Building,  
2nd Flor, AT Campus,  
Sion-Trombay Road,  
Mumbai - 400 022. ... Applicant

By Advocate Ms.Niranjani Shetty

v/s.

- 1) Board of Apprenticeship Training,  
New Administrative Building, 2nd Floor,  
Western Region,  
ATI Campus, Sion-Trombay Road,  
Mumbai - 400 022.
- 2) The Administrative cum Accounts Officer,  
Board of Apprenticeship (W.R.)  
New Administrative Building, 2nd Floor,  
ATI Campus,  
Sion Trombaya Road,  
Mumbai - 400 022.
- 3) The Office Superintendent,  
Board of Apprenticeship(W.R.)  
New Administrative Building, 2nd Floor,  
ATI Campus, Sion-Trombay Road,  
Mumbai - 400 022.
- 4) The Director,  
Board of Apprenticeship(W.R.)  
New Administrative Building,  
2nd Floor, ATI Campus,  
Sion-Tronbay Road,  
Mumbai - 400 022.
- 5) Union of India,  
Trhough Secretary,  
Ministry of Human Resources Development,  
New Delhi.

• • • 2 •

(O R A L) (O R D E R)

Per Smt. Shanta Shastry, Member(A).

Heard the Learned Counsel for the Applicant. The applicant was chargesheeted for frequent unauthorised absence. The Learned Counsel submits that he has been granted Extra Ordinary Leave, therefore it cannot be made a subject matter of enquiry again. However, respondents have issued the applicant a show cause notice on 19/9/2000 as to why his services should not be terminated for dereliction of duties and unauthorised absence. The Learned Counsel for the Applicant submits that the applicant apprehends termination of his services. The applicant has been given an opportunity to submit the reply within 15 days from the receipt of the notice. But the learned counsel for the applicant states that a reply has been given but he is unable to state as to what date the reply has been sent. The learned counsel is seeking interim relief of a direction to respondents not to terminate his services till a decision is taken on his reply.

2. I am afraid at this stage, this Tribunal cannot interfere in this matter, as a reply has been filed the applicant should await a decision.

3. If the applicant is aggrieved by the decision taken later on he is at liberty to proceed according to law.

4. The application is therefore dismissed. No costs.

*Shanta S-*  
(SHANTA SHAstry)  
MEMBER(a)